

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'SMC-1' : NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
MS. SUCHITRA KAMBLE, JUDICIAL MEMBER**

**ITA No. 10/Del/2019
Assessment Year : 2010-11**

**SMT. SANTOSH,
D/O SH. VED PRAKASH
A-42 (OLD NO. A-72), NEAR
SECTOR-14,
SANJAY GRAM,
GURGAON-122001
HARYANA
(PAN: ETHPS0818C)**

**Vs. ITO, WARD 4(1),
GURGAON, HARYANA**

(Appellant)

(Respondent)

Appellant by : None
Respondent by : Ms. Shivani Bansal, Sr. DR.

Date of hearing : **11.03.2021**
Date of pronouncement : **11.03.2021**

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2010-11 is directed against the order of Learned CIT(A)-1, Gurgaon.

2. None appeared on behalf of the Assessee before us at the time of virtual hearing. However, the assessee's A.R. vide his letter dated NIL has requested for withdrawal of the appeal filed by him and stated that he has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee's A.R. for withdrawal of the aforesaid appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was pronounced on conclusion of Virtual Hearing on 11th March, 2021.

Sd/-

(SUCHITRA KAMBLE)
JUDICIAL MEMBER

Sd/-

(G.S. PANNU)
VICE PRESIDENT

SRB

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1. Appellant.
2. Respondent.
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar

